

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3818 of 2020

Dhaneshar Yadav.

... ..**Petitioner**

Versus

The State of Jharkhand.

...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Munna Lal Yadav, Advocate

For the State

: Mr. Pankaj Kumar, A.P.P.

02/8.7.2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Kunda P.S. Case No. 12 2020.

The petitioner was suspected to be involved in cultivation of opium encroaching upon forest area. The petitioner is in custody since 16.4.2020.

Regard being had to the fact that the petitioner has been implicated on suspicion, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Principal District & Sessions Judge cum Special Judge, N,.D.P.S., Chatra in connection with Kunda P.S. Case No. 12 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-